

**DIVISION BENCH**

**ITEM NO.110**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA No.206/2022, IA No.186/2022, IA No.349/2022, IA No.388/2022,  
IA No.62/2023, IA No.214/2023, IA No.215/2023, IA No.140/2024 &  
IA No.183/2024 IN CP (IB) No.322/ALD/2018**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 1<sup>st</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>MRS. ANITA NIRULA &amp; ANR V/S M/S PIYUSH SHELTERS INDIA PVT LTD</b>
<b>UNDER SECTION</b>	<b>7 IBC (IN CIRP)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

- NONE : *For the Resolution Professional*
- Sh. Gautam Singhal with : *For the Applicant in IA No.62/2023*  
Sh. Rajat Chaudhary, Advs.
- Sh. Ajay Singh, Adv. : *For the Applicant in IA No.214/2023,  
& IA No.215/2023*
- Sh. Vedant Agarwal, Proxy for : *For the Applicant in IA No.183/2024*  
Sh. Rahul Agarwal, Adv.

**ORDER**

Ld. Counsels representing their respective parties are present. However, there is no representation today on behalf of the RP.

**IA NO.183/2024**

- 1.** Ld. Proxy Counsel, Sh. Vedant Agarwal is present physically on behalf of the Ld. Counsel, Sh. Rahul Agarwal representing the Applicant and seeks time for filing the rejoinder.
- 2.** Let the same be filed within a period of two weeks by serving an advance copy to the other side.

**-Sd-**

**-Sd-**

3. The matter is adjourned for further hearing on 17<sup>th</sup> May, 2024. All other applications be also put up on the same date.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

***1<sup>st</sup> May, 2024***

*Kavya Prakash Srivastava*  
*(Stenographer)*